

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A.No.646/2023

Manoj Kumar Kaushal

.....Applicant

Versus

State of Himachal Pradesh & Ors.

.....Respondents

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**Respondent No. 5
HPSPCB**

Place: Shimla
Dated:-22-10-2024

Vaibhaw
Through Counsel

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

O.A.No. 646/2023

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.....Respondents



**Supplementary response on behalf of
respondent No. 5 i.e. HP State Pollution
Control Board in compliance to order
dated 19-09-2024.**

May it please your Lordships:-

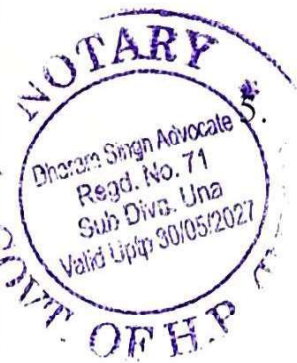
1. That the present case is pending for adjudication and was listed before Hon'ble NGT on 19-9-2024 wherein following directions have been passed qua the State Board:-

".....Mr. Anup Kumar Rattan, Advocate General appearing for State of HP and Mr. Vaibhav Srivastav, AAG appearing for Himachal Pradesh Pollution Control Board (hereinafter referred to as 'HPPCB') requested that they may be granted two weeks time to file a detailed reply incorporating all the aspects of the matter, particularly, showing compliance with the conditions of letter issued by Ministry of Environment, Forest and Climate Change (hereinafter referred to as 'MoEF&CC') for diversion of the land and also conditions of Environmental Clearance (hereinafter referred to as 'EC')....."

Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

2. That it is submitted that the land measuring 60-29-20 hectare was transferred in the name of Department of Industries, Government of Himachal Pradesh, vide letter no. D(3)8-12/20145 dated 06.08.2015 (Copy annexed as **Annexure R-5/1**) for the development of Industrial Area in Village Pandoga Upperela, Tehsil and District Una HP. Prior to transfer of this land approval was obtained under FCA by the State Govt from Ministry of Environment Forest vide letter no. 8-91/2014-FC dated 21.07.2015. (Copy of letter is attached at **Annexure R-5/2**)
3. That the Respondent No. 4 i.e. HPSIDC had proposed a Common Effluent Treatment Plant in the Industrial Area for the treatment of effluent which is being generated by the industries in the area, however it has been kept in abeyance by the Department of Industry, Govt of HP vide letter dated 20-2-2024 (**Annexure R-5/3**) due to the lack of effluent discharged by the industries.
4. That at present, the situation of the Industrial Area vis-a-vis type of industries set-up is completely different. Total, 74 plots have been developed in the industrial area, out of which 67 plots have been allotted to 60 Industrial units. Out of which, 29 numbers of industries have been established over such plots.

That so far the State Board is concerned, as already submitted in the previous reply, it is once again submitted that the State Board ensures the scientific disposal of the effluent/emissions of the industries in the area while granting consents to the industry. At present, there are total 29 number of industries under operation in the area and among them 03 number of industries are generating industrial effluent. These three numbers of industries have already installed their captive Effluent



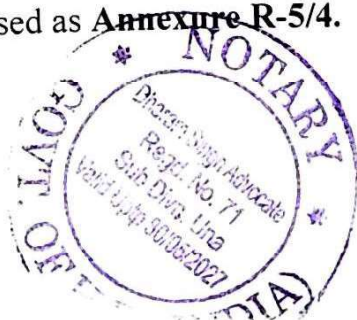
[Signature]
 Regional Officer
 H.P. State Pollution Control Board
 Phase-IV, Rakkar Colony,
 Distt. Una (H.P.)-174303

Treatment Plants for the treatment of waste water with ZLD (Zero Liquid Discharge) facility and the State Board Carry out regular inspection/sampling of these industries to monitor compliance of the effluent w.r.t. the prescribed standards. Presently there is no major industry set up in the industrial area which needs to be connected with CETP for treatment of effluent. Due to lack of industrial discharge, the setting up of CETP by Department of Industries Govt of HP has been kept in abeyance. However, if there is any future expansion of the industrial area or if there is significant installation of water polluting industries then there would be need of setting up of CETP in the area.

6. That the detail of units generating industrial effluent is as under:-

S.No	Name of the unit	Item of manufacture	Effluent Generation	ZLD ETP Capacity (Killo Leters Per Day)	Liquid Discharge
1	M/s Hindustan Farm direct Ingredients Pvt. Ltd.	Pectin Powder, Citric Acid, lime oil etc.	25 KLPD	35 KLPD	Zero
2	M/s Ian Macleod Distillers India Ltd.	Malt spirit	65 KLPD	75 KLPD	Zero
3	M/s Ambaji Enterprises	Milk Chilling & Processing	3 KLPD	5 KLPD	Zero

The sampling results/compliance status of the above stated 03 number of industrial units is enclosed as **Annexure R-5/4**.




 Regional Officer
 H.P.State Pollution Control Board
 Phase-IV, Rakkar Colony,
 Distt. Una (H.P.)-174303

7. That further in view of the present matter filed by Manoj Kumar Kaushal (OA No. 646/2023) in the Hon'ble NGT, a committee, comprising of members from the Industries Department, HPSIDC and HPSPCB was constituted by Director Industries, Govt. of Himachal Pradesh, vide office order no. Ind. Dev.F(16)OA No. 646/2023/NGT/-11422-11423 dated 26-09-2024 (Copy of letter is annexed as **Annexure R-5/5**) to carry out a detailed survey of units located in Industrial Area Pandoga. The purpose of committee was to assess the industries established in Industrial Area, Pandoga, District Una (H.P) for the effluents being discharged from Industrial units and to assess whether there is need to set-up a CETP in Industrial Area based upon the effluents discharge and status of its treatment. The copy of the report of the Joint Inspection Committee is annexed as **Annexure R-5/6** in which it has been concluded that considering the facts referred, presently there is no need to set-up CETP in the Industrial Area Pandoga in view of the lesser quantity of effluent generation.

Prayer:-

In view of submissions made hereinabove and the facts & circumstances of the case, it is therefore prayed that the petition may kindly be disposed off qua the respondent Board. Any other order deemed fit and appropriate, may be passed in the interest of justice.

Date: 22/10/2024

Place: Una




Respondent No. 5

HPSPCB Shimla
Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

17084
22/10/24

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

O.A.No.646/2023

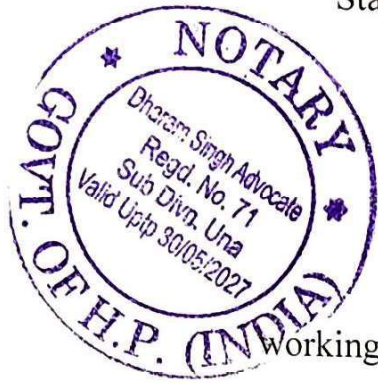
Manoj Kumar Kaushal

.....Applicant

Versus

State of Himachal Pradesh & Ors.

.....Respondents



AFFIDAVIT

I, Praveen Kumar S/o Sh. Jagdish Ram aged 48 years, presently working as Regional Officer, H.P. State Pollution Control Board, Una, H.P. do hereby solemnly declare and affirm on oath as under :-

1. That the deponent has been duly authorized to file reply and the accompanying Additional reply/response has been drafted at my instance and under my instructions.
2. That the contents of reply paras 1-7 are true and correct to the best of my knowledge, derived from official record, no part of it is false and nothing material has been concealed therefrom.
3. I further affirm that the contents of this affidavit of mine are true and correct to my knowledge and belief, no part of it is false and nothing material has been concealed therefrom.

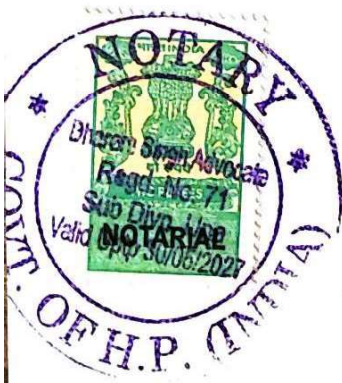
Verified at Una on 21 day of Oct. , 2024.

Certified that this.....
is presented for attestation by Sh. Praveen Kumar
S/o. Sh. Jagdish Ram resident
of village..... District.....
and who is identified by Sh.
or who is personally known to me as is entered
at serial..... on date.....
time at.....(Place)

DEPONENT
Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303

ATTESTED

NOTARY



URGENT

No. Ind. A(F) 10 5/2015
Government of Himachal Pradesh
Department of Industries

The Pr. Secretary (Industries) to the
Govt. of Himachal Pradesh.

The Divisional Commissioner,
Division Kangra Distt. Kangra
at Dharamsala (HP)

Dated: Shimla-2, the 6th August, 2015

Transfer of Govt. land measuring 60-29-20 hec in the name of
Industries Department, H.P. for the development of Industrial Area in
Village Pandoga Upperla Tehsil & Distt. Una (HP).

I am directed to refer to your letter No. Div Commr/Bfu-Su-
E-13/12/2031, dated 30th July, 2015, on the above subject and say that the matter
was taken up with ACS-cum-FC (Revenue) who vide their letter No. Revenue-
D-3/8-12/2015, dated 6th August, 2015 has conveyed the approval for the transfer
of Govt. land measuring 60-29-20 hectare Khewat No 419 min. Khatauni No. 602
Khasra No. 1244, 1257, 1263, 3214/1265, 3215/1265, 1432, 1433, 1434, 1435,
2733, 2832, 2833, 2834, 2835, 2837, 2931, 2932, 3190, 3192, 3194, 3195 Kitta 21
measuring 60-29-20 hectare as per the Jamabandi for the year 2007-08 in favour of
Industries Department, Himachal Pradesh for the development of Industrial Area in
Village Pandoga Upperla Tehsil and District Una (HP).

The land shall be used for the purpose for which it has been transferred
within a period of 2 years. The user Department shall furnish utilization certificate to
this effect to the concerned Deputy Commissioner. The transferee shall ensure that
demarcation and mutation are done immediately after the land is transferred.

The above approval is only for transfer of possession of Government
lands and the ownership shall remain with the Government and is subject to the final
decision of SLP No 1077/2007, State Vs Khatri Ram pending in the Hon'ble

Joint Director (Industries) Court of India

Distt. Industries Centre

Una, Distt. Una (H.P.)

All the requisite revenue papers pertaining to this case as received are

retained herewith.

It is, therefore, requested to kindly take further necessary action in the
der intimation to this department.

Yours faithfully,

Additional Secretary (Inds.) to the
Govt. of Himachal Pradesh.

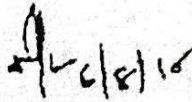
No. Ind-A(F)10-5/2013 Dated: Shimla-2, the 4-8-2015
Copy for information and necessary action is forwarded to:-


The ACS-cum-FC (Revenue) to the Govt. of H.P. Shimla-2 with
reference to his letter referred to above.

The Director of Industries, H.P. Shimla-1.

The Deputy Commissioner, Una Distt. Una H.P.

The General Manager, DIC, Una Distt. Una (HP).


Additional Secretary (Inds.) to the
Govt. of Himachal Pradesh.


Joint Director (Industries)
Distt. Industries Centre
Una, Distt. Una (H.P.)

File No. 8-91/2014-FC
 Government of India
 Ministry of Environment, Forests and Climate Change
 (Forest Conservation Division)

Annex - R-5/2

Indira Paryavaran Bhawan,
 Aliganj, Jorbagh Road,
 New Delhi - 110003.
 Dated: 21st July 2015

To

The Principal Secretary (Forests),
 Government of Himachal Pradesh,
 Shimla.

Sub: Diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh - regarding.

Sir,

I am directed to refer to the State Government of Himachal Pradesh's letter no. No. Ft. 48-2797/2014 (FCA) dated 18.09.2014 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee constituted under Section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 19.03.2015 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the 'in-principle' approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the Nodal Officer - cum- Addl. PCCF (FCA), Government of Himachal Pradesh vide his letter no. Ft. 48-2797/2014(FCA) dated 7th July, 2015, final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh subject to fulfillment of the following conditions:

- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) Compensatory afforestation over 60.9599 ha of Shamlat land transferred and mutated in favour of the State Forest Department and notified by the State Government as RF under Section-20 of the Indian Forest Act, 1927 vide Government of Himachal Pradesh notification No. FFE-B-G (8)-3/2004-Pt-II dated 30th June 2015 shall be raised and

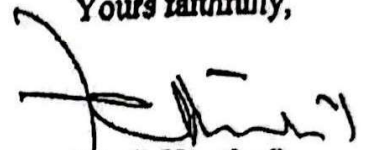
maintained by the State Government as per approved CA Scheme from the funds already provided by the user agency.

- The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;
- (iv) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;
- (v) No labour camp shall be established on the forest land;
- (vi) The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;
- (vii) The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;
- (viii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government.
- (ix) The forest land shall not be used for any purpose other than that specified in the proposal;
- (x) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;
- (xi) No damage to the flora and fauna of the adjoining area shall be caused;
- (xii) Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.
- (xiii) Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO.
- (xiv) In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip.
- (xv) Only built up area should be fenced so that other areas are available for free movement of animals.
- (xvi) Along the arterial roads, natural forests should be maintained.
- (xvii) No additional or new path will be constructed inside the forest area for carrying out any activities related to the project work.
- (xviii) The user agency shall submit the annual self-compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.
- (xix) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife.

(xx)

The User Agency and the State Government shall ensure strict compliance to provisions of all the conditions stipulated in the Stage-I approval for which undertakings have been obtained from the project proponent and also compliance of Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

Yours faithfully,

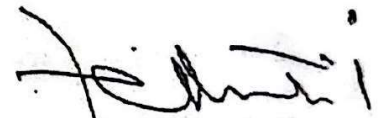


(T. C. Nautiyal)

Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Himachal Pradesh, Shimla.
2. The Addl. PCCF (Central), Regional Office, Dehradun.
3. The Nodal Officer (FCA), O/o the PCCF, Government of Himachal Pradesh, Shimla.
4. User Agency (General Manager, District Industries Center, Una (HP).
5. Monitoring cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.



(T. C. Nautiyal)

Sr. Assistant Inspector General of Forests

Annex - R - 5/3

No: Ind/U/Dev/IA Pandoga/- 4691
 Office of the Joint Director Industries,
 District Industries Centre, Una, H.P.
 Dated: Una the 20 - 2 - 24

To

The Executive Engineer,
 HP Pollution Control Board,
 Una, Himachal Pradesh.

Subject: Regarding CETP in Industrial Area Pandoga

Sir,

This is in reference to the discussion held with your good self on the subject cited above. In this regard it is submitted that although a CETP with 5 MLPD capacity was proposed to be established in Industrial Area Pandoga. However keeping in view the nature of units established in the Industrial Area, the proposal was kept in abeyance.

As you are aware that there are only two Industrial Units in the Area that discharge liquid effluents in the area i.e M/s Hindustan Farmdirect Ingerdients Pvt. Ltd. and M/s Ian Macleod Distillers India Ltd. While the formers discharde is about 25 KLPD and installed ETP with ZLD of 35 KLPD Capacity. The later has discharge of about 67 KLPD and and installed ETP with ZLD of 75 KLPD Capacity.

Keeping the view the lack of effluent discharge from the Industrial units, the establishment of CETP with such a huge public funds would be a wastage of resources. Therefore the proposal for CETP in Industrial Area Pasndoga has been dropped as of now.

Yours Faithfully

Aquil
 Joint Director Industries,
 District Industries Centre,
 Una District Una, H.P.
 Phone: 01975-223002



F.R.

AEE

[Signature]
20/02/2024

Compliance status of Industrial Units in IA Pandoga w.r.t. OA no. 646 of 2023 titled as Manoj Kumar Kaushal Versus State of HP & ors pending before Hon'ble NGT:

ANNEX - R-5/4

Sr. No.	Name of the unit	Category of Industries	ETP Capacity	Waste Water Generation	Method of disposal	Latest effluent Sample Collection Date and inspection date	Compliance Status	Remarks
1	M/s Ian Macleod Distillers India Pvt. Ltd, Plot No. A2, A3 & A4, IA Pandoga, Distt Una (HP)	Red	75 KLD	67 KLD (Disposed through Multi effect Evaporator)	Zero Liquid Discharge	13/08/2024, 16/09/2024	Complying as per report No. 84405/W-13812 (Annexure I)	Started operations in April, 2024. Carried out plantation in the unit's premises on the occasion of International Ozone Day, 16/09/2024
2.	M/s Hindustan Farm Direct Ingredients Pvt Ltd, Plot No. A-5, IA Pandoga	Orange	35 KLD	25 KLD (Disposed through Multi effect Evaporator)	Zero Liquid Discharge	03/01/2024, 02/05/2024 & 01/08/2024	Complying as per Report No. 11381206/W-11004 dated 22/01/2024, 12437277/W-12369 dated 18/05/2024 and 2310/W-13668 (Annexure II, III, IV)	
3.	Ambaji Enterprises, Plst No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP, Haroli	Green	5 KLD	3 KLD	Recycled for cooling tower and Irrigation/ Gardening	18/05/2024	Complying as per Report No. 12603990/W-12586 dated 07/06/2024 (Annexure V)	Started Production in March 2024

Note: All other industries in Industrial Area Pandoga are Orange and Green category units which are based on dry manufacturing processes, thus have Zero generation of industrial effluent.



Regional Officer
H.P.State Pollution Control Board
Phase-IV, Rakkar Colony,
Distt. Una (H.P.)-174303



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
 (See Rule 26)

Report No: 84405/W-13812

31/08/2024

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **14/08/2024** from **Gurpreet Singh Atwal, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Final Outlet of Reverse Osmosis of Ian Macleod Distillers India Private Limited, Plot No. A2, A3 & A4 of Industrial Area Pandoga, Sub Tehsil Ispur, Distt. Una (HP), Haroli Distt. Una, H.P. 177207** on dated **13/08/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **14/08/2024** to **31/08/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.04		5.5-9.0	Within Permissible Limit
2	TSS	2.0	mg/L	100	Within Permissible Limit
3	COD	68.0	mg/L	NA	NA
4	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
5	BOD	3.6	mg/L	30	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB104**

Signed this on **31/08/2024**

Remarks of Lab Head:

Compare results with notified

Sunil Rana, SO
 (State Board Analyst)
 RL Una

**From:**

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Ian Macleod Distillers India Private Limited
Plot No. A2, A3 & A4 of Industrial Area Pandoga, Sub Tehsil Ispur, Distt. Una (HP), Haroli,
Distt.Una, H.P.177207



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 11381206/W-11004

22/01/2024

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **04/01/2024** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Final Outlet of ETP** of **Hindustan farmDirect Ingredients Pvt. ltd., A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 177207** on dated **03/01/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **04/01/2024** to **22/01/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	TSS	29.0	mg/L	100	Within Permissible Limit
2	COD	12.0	mg/L	NA	NA
3	pH	8.00		5.5-9.0	Within Permissible Limit
4	BOD	2.8	mg/L	30	Within Permissible Limit
5	Oil and Grease	0.0	mg/L	10	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 255**

Signed this on **22/01/2024**

Remarks of Lab Head:

Compare result with notified standards. The results of sample ETP obtained are quite low. Technology and other aspect of ETP needs to be studied by Board.

Sunil Rana, SO
(State Board Analyst)
RL Una

**From:**

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Hindustan farmDirect Ingredients Pvt. ltd.
A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.177207



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 12467277/W-12369

18/05/2024

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **03/05/2024** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Temporary in-line pit constructed by the unit within the factory premises of Hindustan farmDirect Ingredients Pvt. Ltd., A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 177207** on dated **02/05/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **03/05/2024** to **18/05/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	6.87		5.5-9.0	Within Permissible Limit
2	BOD	25.2	mg/L	30	Within Permissible Limit
3	TSS	92.0	mg/L	100	Within Permissible Limit
4	Oil and Grease	0.4	mg/L	10	Within Permissible Limit
5	COD	244.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 255**

Signed this on **18/05/2024**

Remarks of Lab Head:

Compare results with notified standards.

Sunil Rana, SO
(State Board Analyst)
RL Una

**From:**

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Hindustan farmDirect Ingredients Pvt. ltd.
A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.177207



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 2310/W-13668

21/08/2024

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **01/08/2024** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Final Outlet of ETP** of **Hindustan farmDirect Ingredients Pvt. ltd., A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 177207** on dated **01/08/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/08/2024** to **21/08/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	7.54		5.5-9.0	Within Permissible Limit
2	TSS	29.0	mg/L	100	Within Permissible Limit
3	Oil and Grease	1.0	mg/L	10	Within Permissible Limit
4	BOD	16.0	mg/L	30	Within Permissible Limit
5	COD	148.0	mg/L	250	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 255**

Signed this on **21/08/2024**

Remarks of Lab Head:

Compare results with notified standards

Sunil Rana, SO
(State Board Analyst)
RL Una

**From:**

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Hindustan farmDirect Ingredients Pvt. ltd.
A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.177207



H.P.STATE POLLUTION CONTROL BOARD
FORM X
REPORT BY STATE BOARD ANALYST
(See Rule 26)

Report No: 12603990/W-12586

07/06/2024

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **21/05/2024** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Final outlet of ETP** of **Ambaji Enterprises, Plot No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP, Haroli Distt. Una, H.P. 17207** on dated **18/05/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **21/05/2024** to **07/06/2024** and declare the result of analysis is to be as follows :-

Method of analysis					
IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-					
1. American Public Health Association 2. American Water Works Association 3. Water Pollution Control Federation					
SAMPLING PARAMETERS					
Sr. No.	Parameter Name	Results	Units	Permissible Limit	Remark/Result Analysis
1	pH	8.04		5.5-9.0	Within Permissible Limit
2	Oil and Grease	0.0	mg/L	10	Within Permissible Limit
3	COD	40.0	mg/L	250	Within Permissible Limit
4	BOD	3.6	mg/L	30	Within Permissible Limit
5	TSS	9.0	mg/L	100	Within Permissible Limit

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 255**

Signed this on **07/06/2024**

Remarks of Lab Head:

Compare results with notified standards.

Sunil Rana, SO
(State Board Analyst)
RL Una

**From:**

H.P. STATE POLLUTION CONTROL BOARD,
RL Una

To:

Ambaji Enterprises
Plot No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.17207

No. Ind.Dev.F(16)OA No. 646/2023/NGT/- 11422-11423
 Government of Himachal Pradesh
 "Directorate of Industries"

Dated: Shimla-171002; the 26 SEP 2024

From:-

Director of Industries,
 Himachal Pradesh.

To

The Joint Director of Industries,
 District Industries Centre,
 Una, Dist. Una, H.P.

Subject:

OA No. 646/2023 titled as Manoj Kumar Kaushal Versus State of HP & others.

Sir,

Kindly refer to your letter No. Ind/U/Dev/OA No. 646/2023/1660 dated 25.9.2024 on the subject cited above.

In this regard, a Committee of the following officers is hereby constituted to carry out a detailed survey of units located in Industrial Area, Pandoga and prepare a justification for non-implementation of CETP in this Industrial Area:-

- | | |
|--|---------------|
| 1. Addl. Director of Industries (Dev.), H.P., Shimla | ---- Chairman |
| 2. Joint Director of Industries, DIC, Una | ---- Member |
| 3. Executive Engineer, HPSIDC Ltd., Mehatpur | ---- Member |
| 4. Regional Officer, HP State Pollution Control Board, Una | ---- Member |
| 5. Sr. Scientist, HP State Pollution Control Board, Una | ---- Member |

The Committee may opt any other member as and when required.

Yours faithfully,

Director of Industries,
 Himachal Pradesh.

Endst. No. Ind.Dev.F(16)OA No. 646/2023/NGT/-

Dated:

Copy to the Principal Secretary (Industries) to the Govt. of Himachal Pradesh, Shimla-2 for kind information.

Director of Industries,
 Himachal Pradesh.

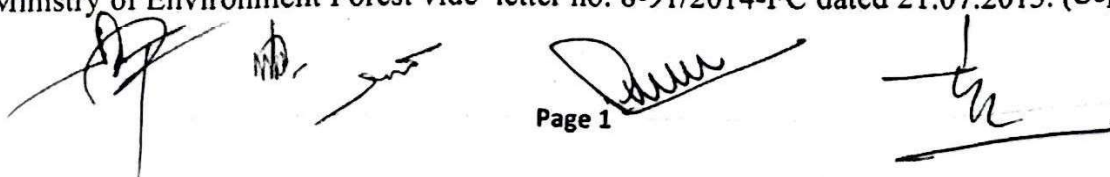
Proceedings of the Joint Inspection conducted by the committee on 8-10-2024 constituted by the Director of Industries, Himachal Pradesh to assess the industries set-up in Industrial Area, Pandoga, District Una, HP, regarding effluent discharge and to submit a detailed report on non-requirement of setting-up of common effluent treatment plant (CETP) of 5 MLD capacity in Industrial Area Pandoga.

In view of the application titled Manoj Kumar v/s State of HP & others (OA No. 646/2023) in the Hon'ble NGT, a committee, comprising of following members was constituted by Director Industries, Govt. of Himachal Pradesh, vide office order no.Ind.Dev.F(16)OA No. 646/2023/NGT/-11422-11423 dated 26-09-2024 (Copy of letter is attached at **Annex.-I**).

1. Sh. Tilak Raj Sharma, Addl. Director of Industries (Dev.), H.P, Shimla, Chairman
2. Sh. Anshul Dhiman, Joint Director of Industries, DIC, Una- Member
3. Sh. Surender Katna, Executive Engineer, HPSIDC Ltd, Mehatpur Member
4. Sh. Praveen Kumar, Regional Officer, HP State Pollution Control Board, Una- Member
5. Sh. Sunil Rana, Scientific Officer, HP State Pollution Control Board, Member
Una-

The purpose of committee is to assess the industries established in Industrial Area, Pandoga, District Una (H.P) for the effluents being discharged from Industrial units and to assess whether there is need to set-up a CETP in Industrial Area based upon the effluents discharge and status of its treatment.

Joint Director (Industries) Una, apprised the committee that land measuring 60-29-20 hectare was transferred in the name of Department of Industries, Government of Himachal Pradesh, vide government order no. D(3)8-12/20145 dated 06.08.2015. Prior to transfer of this land approval was obtained under FCA from Ministry of Environment Forest vide letter no. 8-91/2014-FC dated 21.07.2015. (Copy of



letter is attached at **Annex.-II)**

The project was submitted to Ministry of MSME, Government of India under MIIUS scheme amounting to rupees 121.95 cr. The major components of the project and their financial cost were as under:-

S.No.	DESCRIPTION OF ITEMS	AMOUNT
A)	PHYSICAL INFRASTRUCTURE	
1.	Construction of roads, storm water drainage, paths & green cover development	17.37
2.	Construction of bridges	2.33
3.	Water Distribution System	1.07
4.	Construction of 1 Nos RCC Over Head Water Storage Tank 2.00 lac. Ltrs Net Capacity	0.77
5.	Drilling, Development and Installation of 2 Nos Small Tube Wells	0.46
6.	Construction of Pump House and laying pumping machinery in tube wells	0.39
7.	Providing and laying Sewerage Line	2.98
8.	Providing Electrical & Solar street lighting system	1.94
B)	TECHNICAL INFRASTRUCTURE	
1.	Installation of 132 KV Sub-Station	27.31
2.	Construction of Common Facility Centre	33.92
3.	Construction of Common Effluent Treatment Plant- 5MLD	11.06
	SUB-TOTAL (B)	33.89
C)	SOCIAL INFRASTRUCTURE	
1.	Construction of Working Women Hostel	6.56
2.	Construction of Rain Shelters/ bus stops	1.73
	SUB-TOTAL (C)	8.29
D)	PRE OPERATIVE EXPENSES	
1.	Establishment expenses during construction period	1.00
2.	Interest during construction (IDC)	6.47
	SUB-TOTAL (D)	7.47
	GRAND TOTAL (A+B+C+D)	121.95

However, the final approval accorded by Government of India vide letter no.5/12/2/2014-DBA-I dated 30.03.2015 was only to the tune of rupees 88.05 Crore, excluding cost of CETP (Copy of sanction letter is attached at **Annex.-III)**

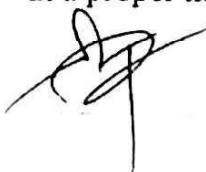

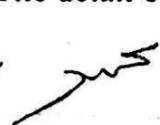
The financial pattern approved was as under:-

S.No.	Category	Components	Total Cost(in cr.)	Central grant(in cr.)
1	Physical Infrastructure	Road & Storm water Drainage, Street lights, Augmentation of 132 KVG power sub-station	61.23	12.5
2	Technical infrastructure	Common Facility Centre	11.06	5.53
3	Social Infrastructure	Working women hostel, Bus stop & rain shelters, community Health Centre	8.29	4.15
4	Other costs		7.47	-
5	Total		88.05	22.18
6	Administrative grant@ 2%			0.44
	Grant Total		88.05	22.62

The proposal of setting-up 5MLD CETP was included in anticipation that sufficient number of liquid effluent discharge plants/ industries will come-up in the Industrial Area. Therefore, the environment impact assessment for CETP (5MLD) was conducted and EC was granted by MOEF vide letter no.10-25/2015-IA-III dated 14.01.2019 (Copy of letter is attached at **Annex.-IV**).

However, at present, the situation of the Industrial Area vis-a-vis type of industries set-up is completely different. In total, 74 plots have been developed in the industrial area, out of which 67 plots have been allotted to 60 Industrial units. Out of these, industries have been established over 29 numbers of plots. The plot wise status is enclosed at **Annex.-V**.

As informed by Regional Officer, Himachal Pradesh State Pollution Control Board, Una, presently, there are only 3 industrial units which are generating liquid effluents and all three units have installed their captive Zero Liquid Discharge, Effluent Treatment Plants. These units are generating 93 KLPD of liquid and no effluent is being discharged by these units. According to Regional Officer, HPPCB, regular monitoring is being done by the Board to ensure that these ZLD's are functioning in a proper manner. The detail of these units is as under:-



S.No	Name of the unit	Item of manufacture	Effluent Generation	ZLD ETP Capacity (Killo Leters Per Day)	Liquid Discharge
1	M/s Hindustan Farmdirect Ingredients Pvt. Ltd.	Pectin Powder, Citric Acid, lime oil etc.	25 KLPD	35 KLPD	Zero
2	M/s Ian Macleod Distillers India Ltd.	Malt spirit	65 KLPD	75 KLPD	Zero
3	M/s Ambaji Enterprises	Milk Chilling & Processing	3 KLPD	5 KLPD	Zero

Joint Director (Industries) Una(H.P) and RO, HPSPCB have also presented before the committee the unit wise detail of all the industries established and are proposed to be established as per Annex.-V. All the functional units have obtained necessary consent to establish and consent to operate from the HP PCB. None of the units except above three units are generating liquid effluents.

Thereafter, committee also inspected the ETP's of above referred units and found that ETP's were functioning satisfactory and no liquid discharge was noticed.

After discussion and deliberation on the issue, the committee noticed following facts:-

1. Presently, out of functional units, only 03 units are generating liquid effluents, the total quantity of which is 93 KLPD.
2. All these three units have installed their captive Zero Liquid Discharge (ZLD), Effluent Treatment Plant (ETP) and no effluent is being discharged.
3. Therefore, presently, the liquid effluent discharge from units is zero.
4. Further, the committee also observed that as against the proposed initial capacity of 5MLD CETP, only 93 KLPD of liquid effluent is being generating which is less than 2% of the proposed capacity.
5. Committee found that no liquid effluent discharging unit is being set-up amongst the projects for which, industrial plots have been allotted.
6. Keeping in view the facts narrated above, committee further recommends that

Department of Industries may pass an order that in future only green and orange category units shall be set-up in this Industrial Area.

In view of the facts referred above, committee is of the opinion that presently, there is no need to set-up CETP in the area as it is no more required. Additional Director (Industries), has further informed that MOEF, Government of India will be informed accordingly in this behalf. It was further recommended by committee that Government may issue directions that henceforth, no liquid effluent discharging units will allowed to be set-up in the area and only green and orange category units will be allowed to be set-up in Industrial Area Pandoga.

Enclosures:-

Sr. No.	Detail	Annex.	Page no.
1.	Notification of the committee constituted by Director Industries, Govt. of Himachal Pradesh, vide office order no.Ind.Dev.F(16)OA No. 646/2023/NGT/-11422-11423 dated 26-09-2024.	I	06
2.	Approval under FCA from Ministry of Environment Forest vide letter no. 8-91/2014-FC dated 21.07.2015.	II	07-09
3.	Final approval/sanction accorded by Government of India vide letter no.5/12/2/2014-DBA-I dated 30.03.2015	III	10-14
4.	EC was granted by MOEF vide letter no.10-25/2015-IA-III dated 14.01.2019	IV	15-21
5.	List of Industrial units alongwith detail of project and present status of implantation.	V	22-25
6.	Photographs of Joint Inspection & ZLD plants of industrial units	VI	26-30

Executive Engg.
HPSIDG Division
Mehatpur Distt. Una (H.P.)

Scientific Officer,
HP State
Pollution Control
Board- Una

Regional Officer,
HP State Pollution
Control Board Una
Phase-IV, Rakhtal Distt. Una (H.P.)

Joint Director
(Industries)

Additional
Director Industries
(Dev.) Shimla

No. Ind.Dev.F(16)OA No. 646/2023/NGT/- 11422-11423
 Government of Himachal Pradesh
 "Directorate of Industries"

Dated: Shimla-171002; the 26 SEP 2024

From:-

Director of Industries,
 Himachal Pradesh.

To

The Joint Director of Industries,
 District Industries Centre,
 Una, Distt. Una, H.P.

Subject:

OA No. 646/2023 titled as Manoj Kumar Kaushal Versus State of HP & others.

Sir,

Kindly refer to your letter No. Ind/U/Dev/OA No. 646/2023/1660 dated 25.9.2024 on the subject cited above.

In this regard, a Committee of the following officers is hereby constituted to carry out a detailed survey of units located in Industrial Area, Pandoga and prepare a justification for non-implementation of CETP in this Industrial Area:-

- | | |
|--|---------------|
| 1. Addl. Director of Industries (Dev.), H.P., Shimla | ---- Chairman |
| 2. Joint Director of Industries, DIC, Una | ---- Member |
| 3. Executive Engineer, HPSIDC Ltd., Mehatpur | ---- Member |
| 4. Regional Officer, HP State Pollution Control Board, Una | --- Member |
| 5. Sr. Scientist, HP State Pollution Control Board, Una | ---- Member |

The Committee may opt any other member as and when required.

Yours faithfully,

Director of Industries,
 Himachal Pradesh.

Endst. No. Ind.Dev.F(16)OA No. 646/2023/NGT/-

Dated:

Copy to the Principal Secretary (Industries) to the Govt. of Himachal Pradesh, Shimla-2 for kind information.

Director of Industries,
 Himachal Pradesh.

File No. 8-91/2014-FC
 Government of India
 Ministry of Environment, Forests and Climate Change
 (Forest Conservation Division)

Annex. - II

Indira Paryavaran Bhawan,
 Allganj, Jorbagh Road,
 New Delhi - 110003.
 Dated: 21st July 2015

To

The Principal Secretary (Forests),
 Government of Himachal Pradesh,
 Shimla.

Sub: Diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh - regarding.

Sir,

I am directed to refer to the State Government of Himachal Pradesh's letter no. No. Ft. 48-2797/2014 (FCA) dated 18.09.2014 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee constituted under Section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 19.03.2015 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the 'in-principle' approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the Nodal Officer - cum- Addl. PCCF (FCA), Government of Himachal Pradesh vide his letter no. Ft. 48-2797/2014(FCA) dated 7th July, 2015, final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh subject to fulfillment of the following conditions:

- (i) Legal status of the diverted forest land shall remain unchanged;
- (ii) Compensatory afforestation over 60.9599 ha of Shamlat land transferred and mutated in favour of the State Forest Department and notified by the State Government as RF under Section-20 of the Indian Forest Act, 1927 vide Government of Himachal Pradesh notification No. FFE-B-G (8)-3/2004-Pt-II dated 30th June 2015 shall be raised and



maintained by the State Government as per approved CA Scheme from the funds already provided by the user agency. ✓

The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India; ✓

(iv) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required; ✓

(v) No labour camp shall be established on the forest land; ✓

(vi) The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas; ✓

(vii) The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar; ✓

(viii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government. ✓

(ix) The forest land shall not be used for any purpose other than that specified in the proposal; ✓

(x) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government; ✓

(xi) No damage to the flora and fauna of the adjoining area shall be caused; ✓

(xii) Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department. ✓

(xiii) Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO. ✓

(xiv) In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip. ✓

(xv) Only built up area should be fenced so that other areas are available for free movement of animals. ✓

(xvi) Along the arterial roads, natural forests should be maintained. ✓

(xvii) No additional or new path will be constructed inside the forest area for carrying out any activities related to the project work. ✓

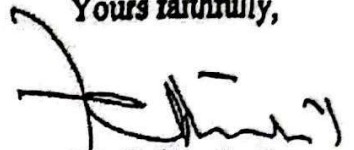
(xviii) The user agency shall submit the annual self-compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly. ✓

(xix) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife. ✓

(xx)

The User Agency and the State Government shall ensure strict compliance to provisions of all the conditions stipulated in the Stage-I approval for which undertakings have been obtained from the project proponent and also compliance of Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

Yours faithfully,




(T. C. Nautiyal)

Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Himachal Pradesh, Shimla.
2. The Addl. PCCF (Central), Regional Office, Dehradun.
3. The Nodal Officer (FCA), O/o the PCCF, Government of Himachal Pradesh, Shimla.
4. User Agency (General Manager, District Industries Center, Una (HP).
5. Monitoring cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.



(T. C. Nautiyal)

Sr. Assistant Inspector General of Forests

No. 5/12/2/2014-DBA-I
Government of India
Ministry of Commerce & Industry
Department of Industrial Policy & Promotion
(DBA-I section)

Udyog Bhawan, New Delhi

Dated: 30th March, 2015

To

The Accounts Officer,
Pay & Accounts Office,
Ministry of Commerce and Industry,
Department of Industrial Policy & Promotion,
Udyog Bhawan, New Delhi.

Subject: Release of 1st installment of Grant-in-Aid (Plan/Non-Recurring) to SIA (Himachal Pradesh State Industrial Development Corporation Ltd.) for the project at Industrial Area, Pandoga, Himachal Pradesh for the financial year 2014-15 under Modified Industrial Infrastructure Upgradation Scheme (MIIUS).

Sir,

Sanction of the President of India is hereby conveyed to the release of ₹3,00,00,000/- (₹ Three crore only) as 1st instalment of central grant towards Non-recurring Grant-in-Aid (Creation of Capital Assets) to SIA (Himachal Pradesh State Industrial Development Corporation Ltd. (HPSIDC) Shimla, H.P. for the project at Industrial Area, Pandoga, Himachal Pradesh for the financial year 2014-15. The project was granted final approval vide this Department's letter No. 19/1/2014-DBA-I/Vol.I dated 05.03.2015 with a total cost of ₹ 88.05 crore including central grant of ₹ 22.62 crore. The funding pattern of the project is as follows:

Means of Finance	Amount (Rs. in crore)
Central Grant	22.62
SIA	23.97
Debt	41.46
Total	88.05

2. The grant in aid will be regulated in accordance with the provisions contained in the Guidelines of Modified Industrial Infrastructure Upgradation Scheme (MIIUS) of this Department and by the terms and conditions conveyed at the time of approval vide this Department's letter No. 19/1/2014-DBA-I/Vol.I dated 05.03.2015. The Grant-in-Aid is also subject to the provisions contained in Chapter 9 of the General Financial Rules, 2005, as amended from time to time, read with the Government of India's decisions incorporated there-under, and any other guidelines which may be issued in this regard, and in particular to the following conditions:

Ainad

19/1/2014-DBA-I/Vol.I

- (i) The grant shall be utilized for the purpose of upgradation of infrastructure facilities at Industrial Area, Pandoga, Himachal Pradesh. Its utilisation would result in the commensurate completion of the following components of the project:

Category	Components	(Rs. in crore)	
		Total cost	Central grant
Physical infrastructure	Road & Storm Water Drainage, Street lights, Augmentation of 132 KVG power sub-station.	61.23	12.5
Technical infrastructure	Common Facility Centre	11.06	5.53
Social infrastructure	Working women hostel, Bus stops & rain shelters, community Health Centre	8.29	4.15
Other costs		7.47	
Total		88.05	22.18
Administrative grant@2%			0.44
Grand total		88.05	22.62

- (ii) The SIA shall maintain separate subsidiary bank accounts for the Government Grants received and utilized. In addition, the SIA shall maintain Account No. 0427002106673099 with Punjab National Bank for the grant released under MIUS.
- (iii) The SIA shall utilize the grant so released by 31.03.2015 for the purpose indicated in Para 2(i) above.
- (iv) The SIA shall furnish Monthly and Quarterly Progress Reports (QPR) on the implementation of the project in the first week of the following month or the quarter without fail stating clearly financial as well as physical targets approved vis-à-vis those actually achieved in quantitative and qualitative terms.
- (v) The SIA should maintain a register of permanent & semi-permanent assets acquired wholly or mainly out of the grant in the prescribed format and copy thereof should be furnished to this Ministry.
- (vi) Assets acquired wholly or substantially out of Government Grant shall not be disposed of without obtaining prior approval of this Department.
- (vii) The accounts of the SIA shall be open for inspection by the sanctioning authority and audit, both by the Comptroller & Auditor General of India under the provision of C&AG (DPC) Act, 1971 in accordance with the provisions laid down in Section 14 of the C&AG (DPC 1971) as amended from time to time and Internal Audit Party of the Principal Accounts Office of this Department whenever it is called upon to do so.
- (viii) The SIA shall furnish the Utilization Certificate in the prescribed form GFR-19-A duly signed by the Managing Director/ CEO of the SIA latest by 31.03.2016. The utilization certificate in respect of grants should also disclose whether the specified, quantified and qualitative targets that should have been reached against the amount utilized were in fact reached, and if not, the reasons therefore. They should contain an output-based performance assessment instead of input-based performance assessment.
- (ix) The SIA shall furnish an Audited Statement of Accounts of the financial year 2014-15 as per the GFR, 2005.

Ainod

Udyog Bhawan, New Delhi

- (x) Grant in Aid shall be utilized subject to the Economy and other Instructions issued from time to time by the Ministry of Finance, Government of India or by the Competent Authority.
- (xi) The SIA shall certify that the utilization certificates due for submission for the Grants-in aid sanctioned in the previous years containing all the relevant details required under GFR 212(1) have been submitted to the satisfaction of this Department.
- (xii) The SIA shall certify that no grants-in-aid for this purpose or activities have been applied for or obtained from any other Ministry or Department of the Government of India or State Government.
- (xiii) The SIA shall adhere to all the relevant provisions of GFR and any other instructions/guidelines issued by the Government from time to time, while making procurement/purchase of goods and services including compliance to GFR provisions in case of out-sourcing of services and engagement of consultants.
- (xiv) Before release of payment involved in this sanction, the members of the Executive Committee of the SIA will have to execute a bond in the prescribed format binding themselves jointly and severally to abide by the conditions of grant in aid. In the event of failing to comply with the conditions or committing breach of the conditions of the bond, the signatories of the bond shall be jointly and severally liable to refund to the President of India, the whole or part amount of the grant with interest at 10% per annum thereon or the sum specified under the bond.
- (xv) In no case the grant released under this sanction will be utilized for any purpose other than those indicated in the sanction. The SIA shall not divert the grants and entrust execution of the Scheme or work concerned to another Institution or Organization and shall abide by the terms & conditions of the grant and follow/adhere to all the relevant provisions of GFR regarding Grants-in-aid. If the SIA fails to utilize the grant for the purpose for which the same has been sanctioned or does not adhere to the terms & conditions of Grant and GFR provisions, the SIA shall be required to refund the grant with interest @ 10 % per annum.
- (xvi) The SIA shall not utilize the interest earned on the grant so released to it for any purpose. The interest earned shall be indicated in the UC which can either be adjusted in next release or to be refunded to Government of India after grants-in aid sanctioned is utilized.
- (xvii) The SIA shall submit its Annual Report and Audited Accounts for laying on the Table of both the Houses of Parliament as per the Rule 212.2.(ii) of the General Financial Rules 2005.
- (xviii) The SIA should follow the provisions of Rule 4(i) (a) & (b) of the RTI Act, 2005, as substantial part of approved cost is funded under the MIUS grant.
- (xix) Noted at serial No.19 /2014-15 in the Register of Grants.
- (xx) The Section Officer (DBA-I), DIPP, will act as Drawing & Disbursing Officer for the purpose of this sanction.
- (xxi) SIA (Himachal Pradesh State Industrial Development Corporation Ltd. (HPSIDC) Shimla, H.P. has to furnish the Utilization Certificate of this sanction and no Utilization Certificate is 'due for rendition' under the rules under the Scheme in question.

3. As this is 1st instalment of central grant, therefore after release of 1st instalment of ₹ 3,00,00,000/- physical target/outcome is to be achieved in the components mentioned in Para 2 (i) above by 30%.

4. The total release under the Object Head including the present sanction would be ₹ 109.86 crore during the current financial year as against the provision of ₹ 113.00 crore for the financial year 2014-15.

5. The expenditure involved will be met from within the sanctioned budget grant of the Ministry under Demand No. 12 for the financial year 2014-15 (Plan) Major Head -2852, Minor Head - 80.800 (Industrial Infrastructure), Object Head 14.00.35 Grant In aid for Creation of Capital Assets.

Advised by

6. The Bank details of the SIA for making payment are as below:-

Name of the SIA	Name of the Bank where A/c of the SIA held	Address/Code of Bank/Branch	Eserow A/c no.	MICR Code and IFSC/ RTGS Code
Himachal Pradesh State Industrial Development Corporation Ltd. (HPSIDC) Shimla, H.P.	Punjab National Bank	The Mall, Shimla -171001 Shimla (H.P.)	0427002106673099	171024002 PUNB 0042700

7. This issues with the concurrence of Integrated Finance Wing vide their Dy. No.242/IF-II dated 27th March, 2015.

Yours faithfully,

Binod Kumar

(Binod Kumar)

Under Secretary to the Govt. of India

Tel. No. 011-23061526

F.No. 10-25/2015-IA-III

F. No.10-25/2015-IA-III

Government of India

Ministry of Environment, Forest and Climate Change
(IA.III Section)Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3Date: 14th January, 2019

To,

M/s Himachal Pradesh State Industrial Development Corporation Limited
 New Himrus Building,
 Shimla - 171 001, Himachal Pradesh
 Email: hpsidc@rediffmail.com

Subject: Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh by M/s Himachal Pradesh State Industrial Development Corporation Limited - Environmental Clearance - reg.

Sir,

This has reference to your online proposal No. IA/HP/MIS/30340/2015 dated 15th May, 2017, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh promoted by M/s Himachal Pradesh State Industrial Development Corporation Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 19th meeting held on 27-29 June, 2017, 28th meeting held on 5th March, 2018, 32nd meeting held on 2-4 July, 2018 and 35th meeting held on 29-31 October, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are as under:-

- (i) Common Effluent Treatment Plant (CETP) of 5 MLD is proposed at Khasra No.1244,1257,1263,3214/1265,3215/1265,1432,1433,1434,1435, Kita-9,2832 of Village Pandoga, Tehsil Haroli, District Una (Himachal Pradesh).
- (ii) Total site area is 2.511 Hect. (25,112 sqm). The nearest National Highway is (NH-22) at a distance of 500 m in the south direction and state highway (SH-25) at distance of 6.88 Km in the NE direction. Nearest railway station is Panoh about 7.88 NE direction and UNA Railway Station about 12.80 km SE (Aerial distance) from project site.
- (iii) Terms of Reference was granted to the project vide F.No.10-25/2015-IA.III dated 29th February, 2016.
- (iv) Public hearing (consultation) was conducted on 3rd January, 2017 at project site.
- (v) Water Requirement will be 15 KLD and will be met out through bore Well
- (vi) Waste water quantity will be 5 MLD. The treated water from the ZLD based CETP plant can be used in horticultural activity and also can be sell it back to

the individual industrial unit or builders to minimize the use of bore well water for horticulture and flushing purpose by Pipelines.

- (vii) Bio sludge can be used as manure. The chemical inorganic hazardous sludge will be sent to the solid waste management facility for final disposal. Used oil will be sold to the registered dealer/vendor. Discarded containers will be decontaminated and given to the state authorized vendor.
- (viii) Power requirement will be 2,000 kW and will be supplied by 132 KVA Substation. It will be sourced from Himachal Pradesh State Electricity Board. Two DG sets of 1000 kVA capacity will be installed for emergency backup supply.
- (ix) Investment/cost of the project is Rs. 33.89 Crore.
- (x) Employment potential: During Construction 150 workers and during operational phase 30 workers will work. Indirect Employment is about 12300.
- (xi) Benefits of the project: : Positive impact on environment in terms of better management of waste water in the region, More employment opportunities will be created and Aesthetics of the area will improve.

3. The project/activity is covered under category 'B' of Item 7(h) 'CETPs' of the Schedule to the EIA Notification, 2006, and requires appraisal at SEAC level. However due to applicability of general Condition i.e. Punjab Inter-State boundaries at a distance of 3.35 km (W), the proposal is appraised at Central level.

4. The EAC, deliberated the proposal 19th meeting held on 27-29 June, 2017, 28th meeting held on 5th March, 2018, 32nd meeting held on 2-4 July, 2018 and 35th meeting held on 29-31 October, 2018. After detailed deliberations on the proposal and additional information provided by the project proponent, the EAC recommended the project for grant of Environmental Clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh promoted by M/s Himachal Pradesh State Industrial Development Corporation Limited, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

- (i) The project proponents will implement the project only after getting Consent to Establish from the Himachal Pollution Control Board.
- (ii) It shall be ensured that primary treatment of effluents to the level of influent quality standards as prescribed by the Board, is ascertained at the member units.
- (iii) Members shall only be allowed access to the CETP if they have consent from the State Pollution Control Board.
- (iv) A dedicated access controlled conveyance system shall be provided for transporting effluents from the member units to the CETP.
- (v) Conformance to the influent and effluent standards shall be the responsibility

of the CETP.

- (vi) The Design of the CETP should be as approved by the Pollution Control Board.
- (vii) The composition of Industries and waste water quantity shall be restricted as follows:

Textile	Total effluents from all textile units not to exceed 500 KLD
Food and Spice	Total effluents from all Food and spice units not to exceed 1250 KLD
Bakery and confectionary:	Total effluents from all Bakery and confectionary units not to exceed 250 KLD
Synthetic Detergent	Total effluents from all Synthetic Detergent Units not to exceed 750 KLD
Pharmaceutical (Ayurvedic and Homoeopathic)	Total effluents from all such pharmaceutical units not to exceed 1500 KLD
Automobile Assembling and services without Metal Plating and finishing	Total effluents from all such automobile assembling and servicing units not to exceed 1250 KLD

- (viii) The CETP shall operate on the principle of ZLD into inland surface waters. Treated effluents shall be used in Horticulture and shall also be sent back, in ratios of their receipts, to the various industrial units for recycle and reuse to the satisfaction of the Pollution Control Board.
- (ix) There shall be Flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.
- (x) The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the textile park/units, quantity of the treated effluent discharged. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.
- (xi) Periodical monitoring shall be carried out for the functioning of CETP and outlet parameters.
- (xii) The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.
- (xiii) Individual members to the CETP shall treat their effluents in Primary treatment systems to the Inlet quality standards of the CETP as prescribed by the State Pollution Control Board.
- (xiv) Individual Members shall segregate their wastes in to concentrated and diluted streams and also as per the nature of chemical contamination viz. Cr^{6+} , Ni, Pb, Zn etc and store them as per conditions to be specifically imposed in this regards by the State Pollution Control Board.

- (xv) Chemical recovery and reuse, either in-house or outside shall be practiced to the satisfaction of the State Pollution Control Board. Use in agriculture shall be exercised with caution after getting the irrigation management plan approved by the SPCB.
- (xvi) All tankers carrying untreated wastes and all hazardous and other wastes shall be properly labeled and transported as per the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016.
- (xvii) The detailed design of the various unit operations shall strictly conform to the directions of the state pollution control board as given in the consent to establish.
- (xviii) The Project Proponent and the State Pollution Control Board should ensure that the Member Ship of the CETP is restricted to only those industries which legitimately exist in the area. A list of industries in this regards shall be prepared by the Association which will have the following details.
- Name of Industry
 - Office Address
 - Location of Industry
 - Status of Consent under Water Act along with order number.
 - Status of consent under Air Act along with order number.
 - Production capacity as per consent orders.
 - Total Industrial Effluent to CETP as per consent order.
- (xix) The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advice in the matter.
- (xx) The unit shall also immediately inform the Pollution Control Board of any breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.
- (xxi) The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.
- (xxii) The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.
- (xxiii) Any changes in the manufacturing process, installed capacity or the quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, will only be done after an approval of the Gujarat State Pollution Control Board in the matter.

- (xxiv) The treated effluent from CETP shall be blended with treated sewage prior to its discharge in river.
- (xxv) Domestic water requirement is 0.675 KLD, which will be met through Water Tankers supply.
- (xxvi) The quantity of hazardous waste i.e. ETP sludge to be generated from CETP facility shall be handled and disposed to nearby authorized TSDF site as per HWM Rules, 2016.
- (xxvii) Non Hazardous solid wastes and sludges arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non Hazardous solid wastes and sludges shall not be mixed with Hazardous wastes.
- (xxviii) The effluent from member units shall be transported through pipeline. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.
- (xxix) Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.
- (xxx) The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.
- (xxxi) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with half yearly compliance report.
- (xxxii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.
- (xxxiii) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.
- (xxxiv) Project proponent should develop green belt all along the periphery of the site with native plant species that are significant and used for the pollution abatement.
- (xix) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May 2018, and proposed by the project proponent, an amount of Rs. 67.78 Lakhs @ 2.0% of project cost (expansion) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as road development, solar panel for street lighting, construction roads in the locality, skill development programs, drinking water facilities and health camps in the area as proposed. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.



- (i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries Centre and Collector's Office/ Tehsildar's office for 30 days.
- (ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.
- (iii) Officials from the Regional Office of MoEF&CC, Dehradun who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Dehradun.
- (iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.
- (v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
- (vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
- (vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.
- (viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at <http://www.envfor.nic.in>. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Dehradun.
- (ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
- (x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban Local Body and the

Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

- (xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; PM_{2.5}, PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- (xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.
5. This Issues with the approval of the Competent Authority.


(Kushal Vashist)
Director

Copy to:

- 1) The Additional Chief Secretary, Department of Environment, Science and Technology, Paryavaran Bhawan, Near US Club, Shimla - 171001, Himachal Pradesh:
- 2) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32.
- 3) The Member Secretary, Himachal Pradesh State Pollution Control, Board, Him Parivesh, Phase-III, New Shimla - 171009, Himachal Pradesh.
- 4) The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (NCZ), Regional Office (NCZ), 25, Subhash Road, Dehradun - 248001.
- 5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.
- 6) Guard File/Monitoring File.
- 7) MoEF&CC website.


(Kushal Vashist)
Director

Detail of Industrial Units to whom Industrial Plots allotted in Industrial Area Pandoga, Distt. Una, H.P.

Amr. - Y

Plot No	Area	Date of Allotment	Date of Possession	Date of execution of lease deed	Activity	Investment	Employment	Date of consent to establish	Date of consent to operate	Whether discharging Liquid	If, Yes Whether ETP Installed	Type of ETP ZLD/Non ZLD	Capacity	Status of monitoring by HPPCB	Remarks
C11	2000	25-10-2019	20-03-2020		agricultural implements	70.00	6	Not required	NA	NA	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
D16	786	20-11-2019	12-03-2019		Mfg of juice, plastic bag	102.00	5	Not required	NA	NA	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
JS-1	500	23-11-2019	15/01/2020	08-04-2021	Mfg of food products	100.00	7	19-03-2021	06-03-2024	No	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
DM-1	500	23-11-2019	17-01-2020	15-03-2022	carry bags	18.00	4	09-11-2023	N.A (Not established yet)	No	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
A5	8569	29-11-2019	12-03-2019	24-12-2019	Pectin powder, citri acid, lime oil etc	2038.00	100	04-03-2021	07-10-2021	yes	yes	ZLD	35 KLD	Regular monitoring carried out	Complying to PCB effluent/emission norms
D24	1110	30-11-2019	18-01-2021	30-06-2021	electronics transformers	200.00	6	31-05-2021	23-07-2024	No	NA	NA	NA	NA	
D23	1160	30-11-2019	08-01-2021	30-06-2021 & 11-10-2022	electronics transformers	200.00	70	31-05-2021	23-07-2024	No	NA	NA	NA	NA	
D19-1	500	30-11-2019	16-12-2020	10-06-2021	flour mill	-	-	22-07-2021	15-12-2022	No	NA	NA	NA	NA	
D13	1150	30-11-2019	30-11-2019	8/1/2020 & 23-04-2022	Bathroom Jali other sanitary items	250.00	5	28-01-2020	28-01-2022	No	NA	NA	NA	NA	
B7-1	2000	14-02-2020	19-02-2020		disposal of medical waste	300.00	7	05-12-2021	05-12-2021	No	NA	NA	NA	NA	
D4	778	18-02-2020	10-06-2020		Mfg concrete blocks, bricks	7.60	7	Not required	NA	NA	NA	NA	NA	NA	
D7, D 8-1	1205	18-02-2020	12-01-2021	05-02-2024	disposable paint, dune, glasses	160.00	5	Not required	NA	NA	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
C14	1610	29-06-2020	27/08/2020	09-08-2022	Mfg. Of all types of steel tubular poles	2.00	7	Not required	NA	NA	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
D11	656	30-06-2020	07-02-2020		Mfg. corrugated boxes	30.00	9	23-06-2021	01-09-2022	No	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
C15	1573	02-07-2020	27/08/2020	09-08-2022	Steel Tubular poles	4.00	6	Not required	NA	NA	NA	NA	NA	NA	
B7-II	1344	09-07-2020	06-10-2020		disposal of medical waste	119.38	30	06-07-2023	25-09-2023	No	NA	NA	NA	NA	white category
C22-1	1000	28-07-2020	02-04-2022	19-09-2022	cosmetic item	30.00	2	Not required	NA	NA	NA	NA	NA	NA	
D12	1014	25-08-2020	18/09/2020	19-02-2021	Mfg of carry bags, jutas papers	22.53	4	02-03-2021	06-09-2021	No	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
D14	1212	02-11-2020	11-09-2020	23-06-2021	Mfg. oil and cattle food	14.85	4	01-02-2021	27-05-2022	No	NA	NA	NA	NA	
C12	2051	05-11-2020	07-11-2020	31-05-2022	plastic pipes	17.40	4	04-04-2022	04-05-2022	No	NA	NA	NA	NA	

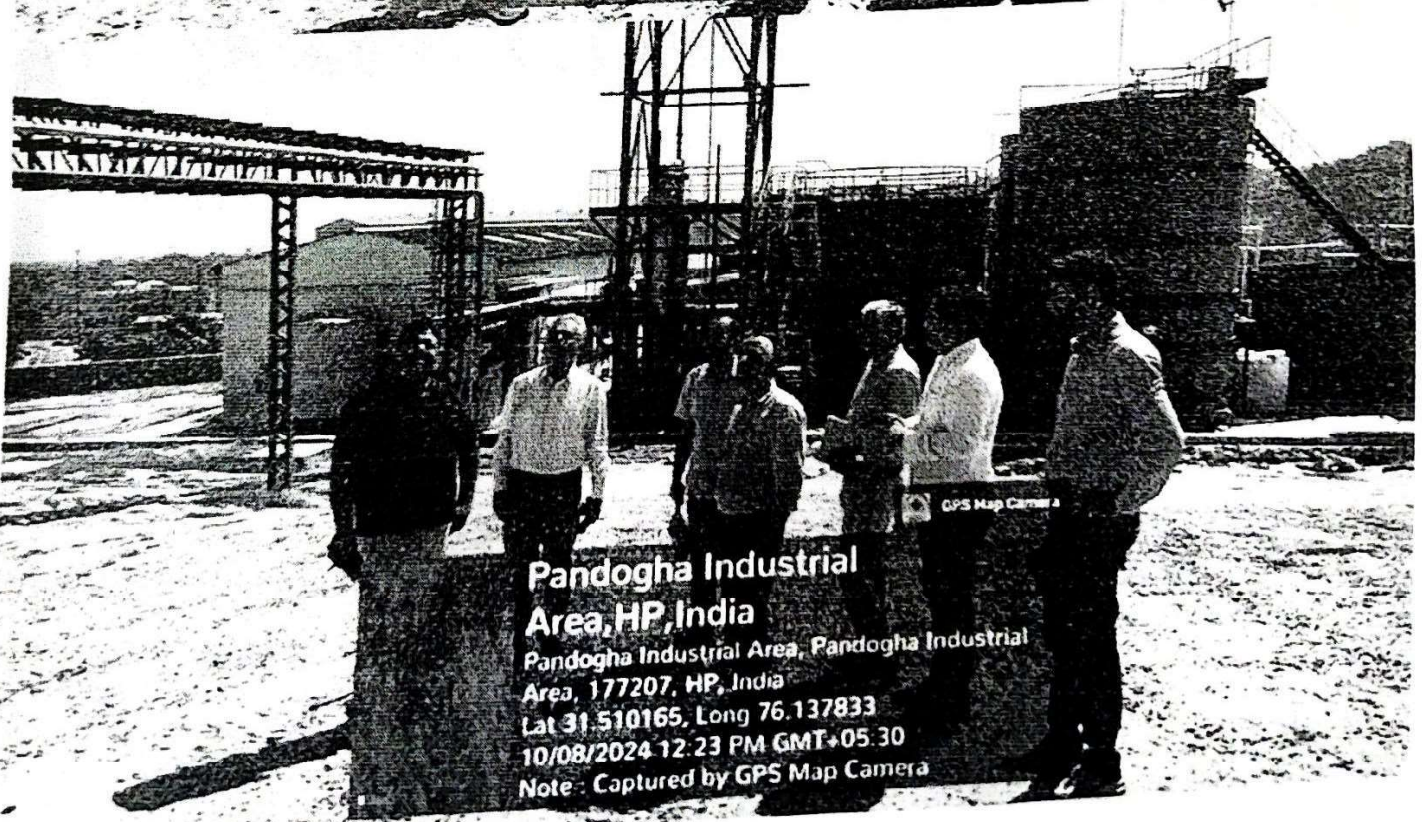
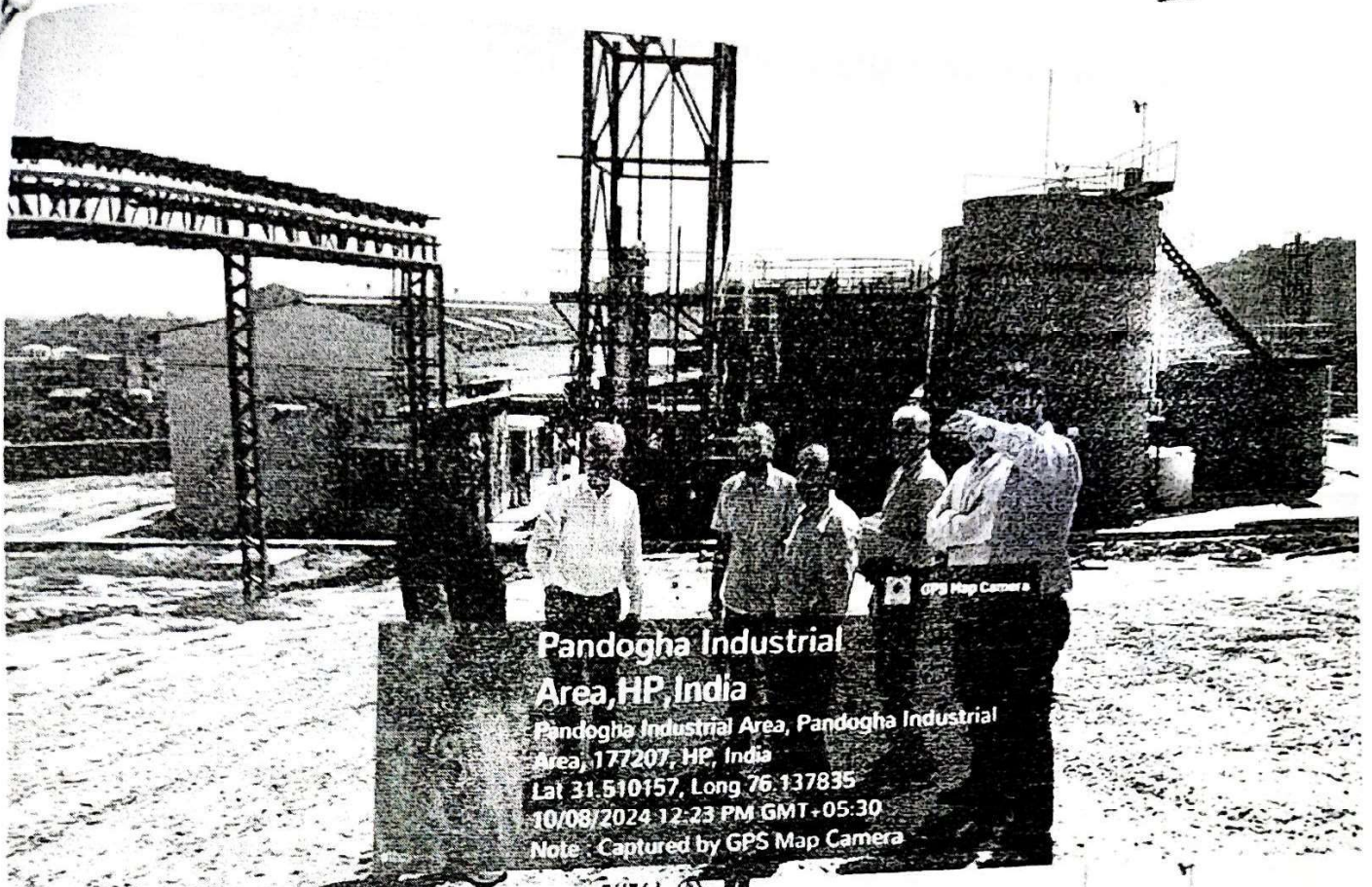
Plot No	Area	Date of Allotment	Date of Possession	Date of execution of lease deed	Activity	Investment	Employment	Date of consent to establish	Date of consent to operate	Whether discharging Liquid	If, Yes Whether ETP installed	Type of ETP ZLD/Non ZLD	Capacity	Status of monitoring by HPPCB	Remarks
1	2000	05-11-2020	07-11-2020	31-05-2022	plastic pipes	16.16	4	29.03.2022	04.05.2022	No	NA	NA	NA	NA	Earlier, CTE & CTO was issued to the unit. However, later on NOC under Non-Polluting Industry was granted to the unit
2	408 I	02-12-2020	28/12/2020		Mfg. sanitary napkins	800.00	10	19.02.2021	06.12.2021	No	NA	NA	NA	NA	
3	2000	31-12-2020	12-01-2021	26-05-2023	e vehicles	411.57	51	22.12.2023	10.01.2023	No	NA	NA	NA	NA	
4	8323	31-12-2020	12-01-2021	04-03-2023	turpentine oil etc	355.88	12	29.12.2022	16.05.2023	No	NA	NA	NA	NA	
5	380	07-01-2021	02-02-2021	19-05-2022	Wood wood work cooler jhali	14.75	3	07.06.2022	31.08.2022	No	NA	NA	NA	NA	
6	2000	24-07-2021	09-08-2021		Mfg. food process products	30.57	2	02.06.2023	21.06.2023	No	NA	NA	NA	NA	
7	1204	30-07-2021	05-08-2021	15-03-2022	turpene oil	35.00	5	16.11.2021	03.06.2023	No	NA	NA	NA	NA	
8	4745	12-10-2021	14-10-2021	24-02-2022	masala, medicine oil etc	200.00	7	04.12.2021	12.04.2023	No	NA	NA	NA	NA	
9	2000	14-12-2021	14-01-2022	19-12-2022	Mfg. of E-Riksha	30.00	4	04.10.2022	14.11.2022	No	NA	NA	NA	NA	being set-up
10	1152	14-12-2021	15/03/2024		Mfg of besan	18.00	9								
11	2000	17-12-2021	10-01-2023	02-09-2023	Mfg. bottles syrup	374.91	8	16.05.2023	16.09.2023	No	NA	NA	NA	NA	
12	A2, A-3, A4	19-01-2022	21-02-2022	02-01-2023	Distillation mall spirit	4787.00	77	08.04.2022	06.03.2024	Yes	Yes	ZLD	75 KLD	Regular monitoring carried out	Complying to PCB effluent/emission norms
13	1035	15-06-2022	07-03-2023	27-10-2023	Hings aldroi, lower belt, channeleic	400.00	12	22.08.2023	15.05.2024	No	NA	NA	NA	NA	
14	2000	22-06-2022			mfg. Pressure cooker and Parts thereof	231.90	23			No	NA	NA	NA	NA	being set-up
15	2000	22-06-2022			mfg utensils, kitchenware and accessories	245.56	23			No	NA	NA	NA	NA	being set-up
16	2031	27-08-2022	17-02-2023		Agricultural product	188.00	20			No	NA	NA	NA	NA	being set-up
17	4070	17-09-2022	03-06-2023		Mfg of defence items	1430.49	51			No	NA	NA	NA	NA	being set-up
18	1000	10-10-2022	20/10/2022	26-12-2022	Mfg Oxygen gas processor of filling ets	99.00	3	31-10-2022	31-10-2022	NA	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry
19	406	03-01-2023	02-10-2023		Mfg of steel fabrication	16.67	9	Not required	NA	NA	NA	NA	NA	NA	NOC granted under Non-Polluting /White category of Industry

Sr	Company Name	Plot No	Date of Allotment	Date of Possession	Date of execution of lease deed	Activity	Investment	Employment	Date of consent to establish	Date of consent to operate	Whether discharging liquid	If, Yes Whether ETP installed	Type of ETP ZLD/Non ZLD	Capacity	Status of monitoring by HPPCB	Remarks
42	Amabji food	D9-II & D10	10-01-2023	24/01/2023	04-10-2023	chilling Processing of milk	200.00	7	04-Sep-23	06-Feb-24	Yes	Yes	Non ZLD	5	Regular monitoring carried out	Complying to PC-3 effluent/emission norms
43	Swami Lubricant	C1	19-01-2023	20-02-2023	-	lubricant	80.00	7	28.01.2023	N/A (Not established yet)	No	Proposed	NA	4 KLD	NA	being set-up
44	Rudra Interiors	D22	19-01-2023	22-02-2023	21-03-2023	glass work	99.84	8	-	-	No	NA	NA	NA	NA	being set-up
45	M/s Carelife Foods Pvt Ltd unit-II	E-6	20-01-2023	-	-	Flour Mill	100.00	20	-	-	No	NA	NA	NA	NA	being set-up
46	M/s Carelife Foods Pvt. Ltd.	E-5	01-03-2023	-	-	Flour Mill	100.00	20	-	-	No	NA	NA	NA	NA	being set-up
47	M/s Nivon Healthcare	D-9-I	05-04-2023	05-04-2023	31-01-2024	Mfg. Tab., capsule, liquid syrup etc	376.00	15	04.03.2023	N/A (Not established yet)	No	NA	NA	NA	NA	-
48	M/s Shubh Agro Industries	C6	13-04-2023	-	-	Agro based products	94.00	25	-	-	No	NA	NA	NA	NA	being set-up
49	M/s Ayurvedastic OPC Private Ltd	D-25	20-10-2023	-	-	corrugated paper and paper board	95.18	9	-	-	No	NA	NA	NA	NA	being set-up
50	M/s Wild Natural Meals	D-II	18-12-2023	-	-	Mfg. of all types of honey flavours	58.03	20	-	-	No	NA	NA	NA	NA	being set-up
51	M/s Solig Hardware	C-8	28-12-2023	-	-	Hings,aldril,towr r belt,channelite	621.61	33	-	-	No	NA	NA	NA	NA	being set-up
52	New Chem Agro Industries	C-7-I	09-01-2024	21-02-2024	08-07-2024	mfg. Bio fertilizers	99.54	24	CTE- Fresh applicer (Under Process)	N/A (Not established yet)	No	NA	NA	NA	NA	Under process
53	M/s Monarch Overseas Ventures	B-6	19-03-2024	28-03-2024	24-07-2024	Plastic waste recycling unit	61.36	60	04.05.2024	N/A (Not established yet)	No	NA	NA	NA	NA	being set-up
54	Shalakra Enterprises Pvt. Ltd	B-5-I	21-05-2024	27-06-2024	26-07-2024	apple cider Vinegar processing	1050.00	13	-	-	No	NA	NA	NA	NA	being set-up
55	KS Associates	D-15	03-07-2024	03-07-2024	-	Mfg. all types of injection moulding	99.00	6	19.08.2024	N/A (Not established yet)	No	NA	NA	NA	NA	being set-up
56	M/s Coro Safe Pvt. Ltd -I	E-I	03-07-2024	22-08-2024	-	Corrugated Boxes	99.50	20	-	-	No	NA	NA	NA	NA	being set-up
57	M/s Coro Safe Pvt. Ltd	E-II	03-07-2024	22-08-2024	-	Corrugated Boxes	100.00	20	-	-	No	NA	NA	NA	NA	being set-up
58	M/s Coro Safe Pvt. Ltd -II	E-III	03-07-2024	22-08-2024	-	Corrugated Boxes	100.00	12	-	-	No	NA	NA	NA	NA	being set-up
59	M/s Coro Safe Pvt. Ltd -III	E-IV	03-07-2024	22-08-2024	-	Corrugated Boxes	100.00	20	-	-	No	NA	NA	NA	NA	being set-up

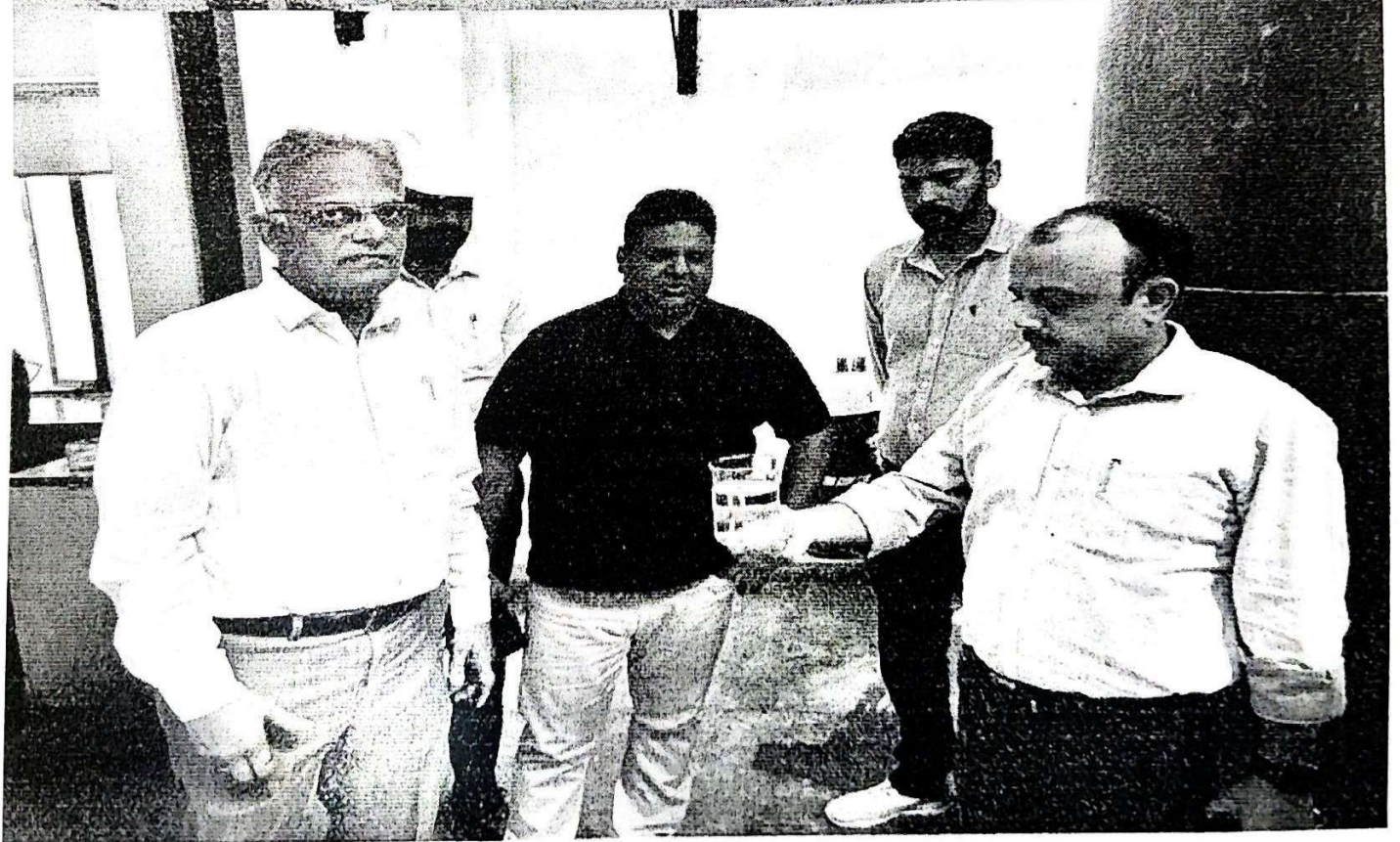
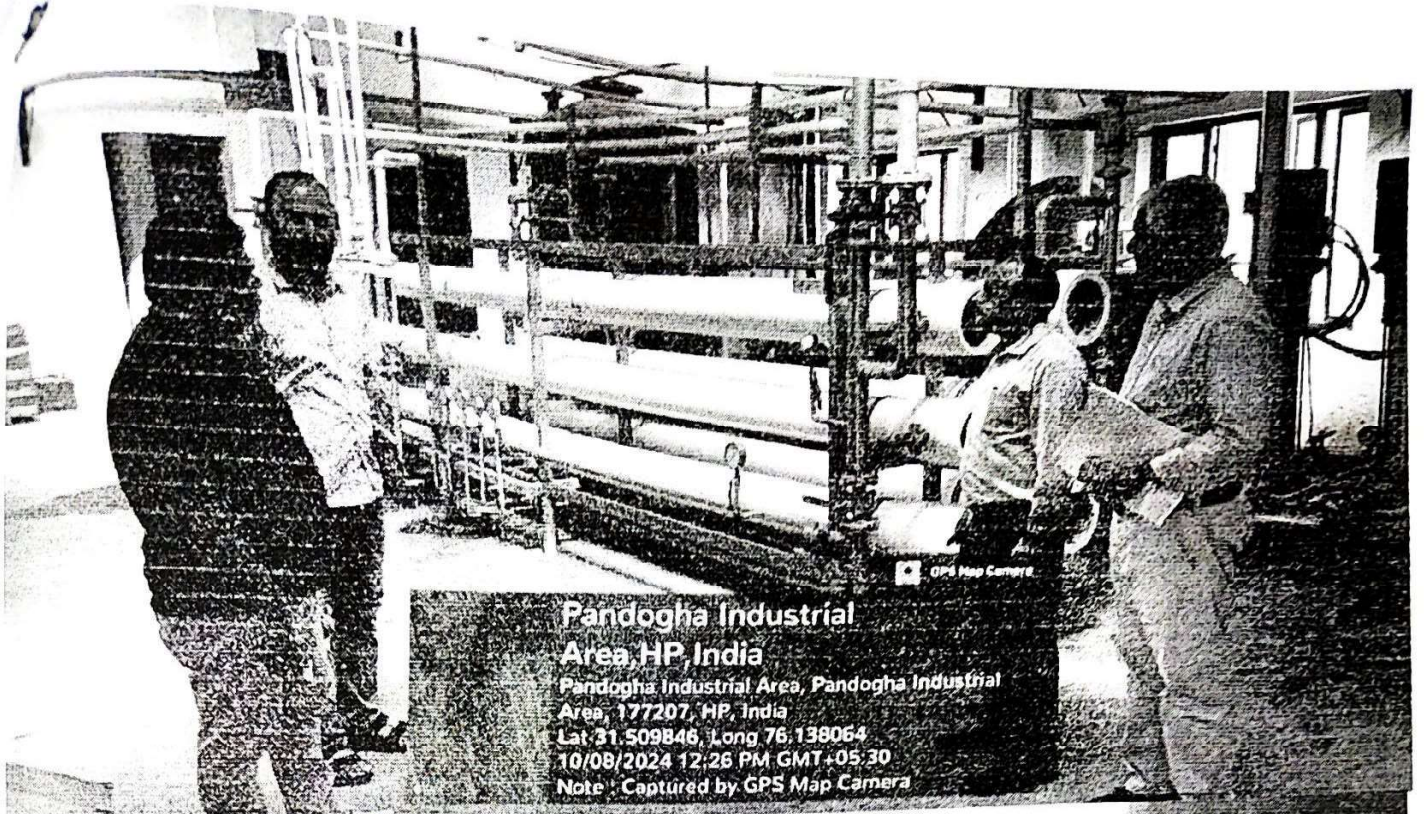
Name of Unit	Plot No	Area	Date of Allotment	Date of Possession	Date of execution of lease deed	Activity	Investment	Employment	Date of consent to establish	Date of consent to operate	Whether discharging Liquid	If, Yes Whether ETP Installed	Type of ETP ZLD/Non ZLD	Capacity	Status of monitoring by HPPCB	Remarks
M/s. Rebound Enviro Tech Pvt Ltd	C-21	2000	26-07-2024	-	-	Mfg. STP's and civil an Electrical Instrumentation	650.00	6	-	-	No	NA	NA	NA	NA	being set-up
M/s Nisvan Enterprises Pvt Ltd	A-1-III	2000	22-06-2022	-	-	Electric fans and its components	281.43	75	-	-	No	NA	NA	NA	NA	being set-up
Adilip Pharma	D-20	-	-	-	-	-	-	-	-	-	No	NA	NA	NA	NA	Bank Take Over

Total No. of Plots:	74
Allotted Plots:	67 Plots to 60 Units
No. of units set-up / functional	29
No. of units being set-up	31
No. of units issued Consent to Establish/Consent to Operate	39
No. of units in White, Green, Orange, category :	59
No of Units in Red Category	1
No. of units Generating liquid effluent	3
no of units installed captive ZLD	3
Liquid effluent discharge presently	Zero

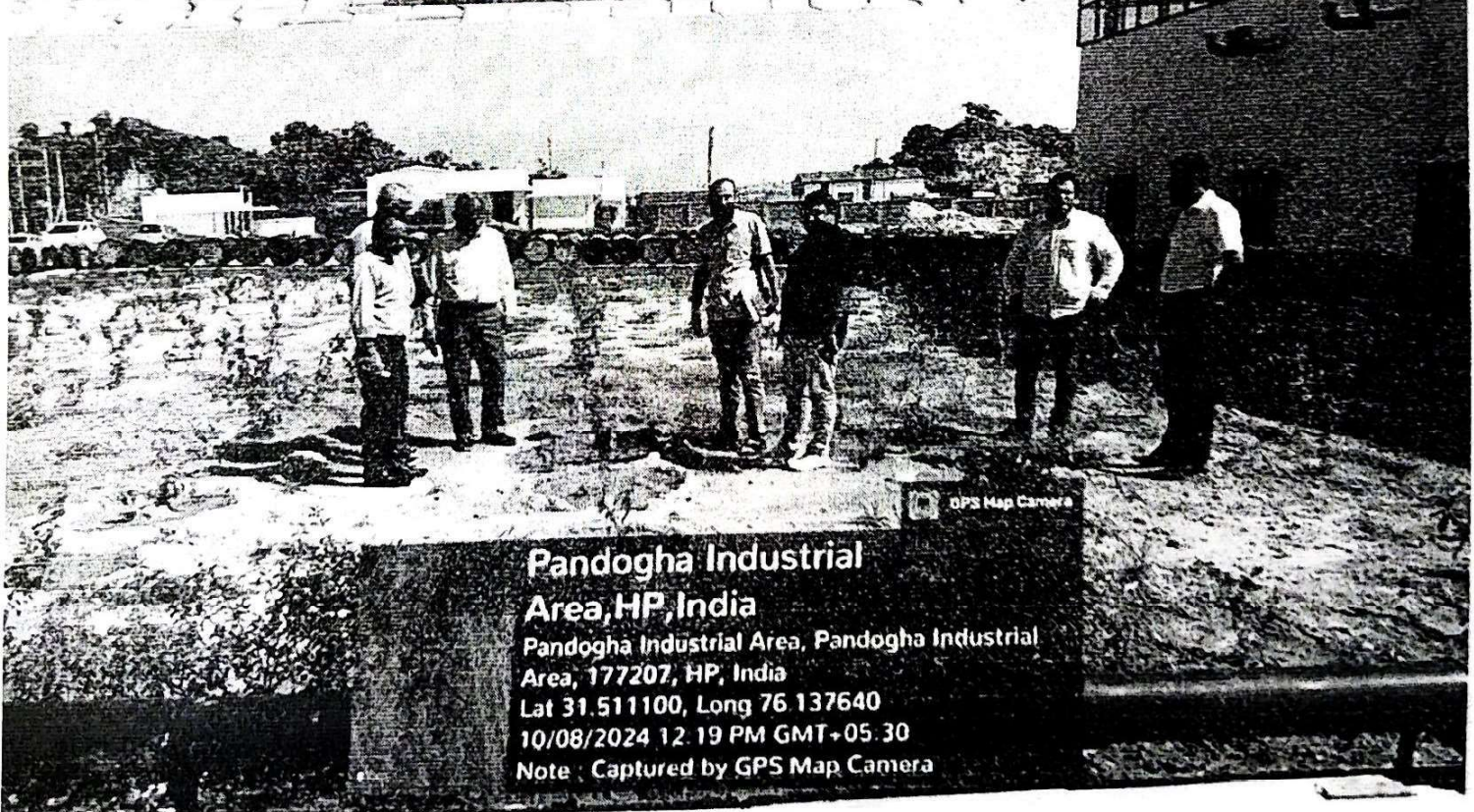
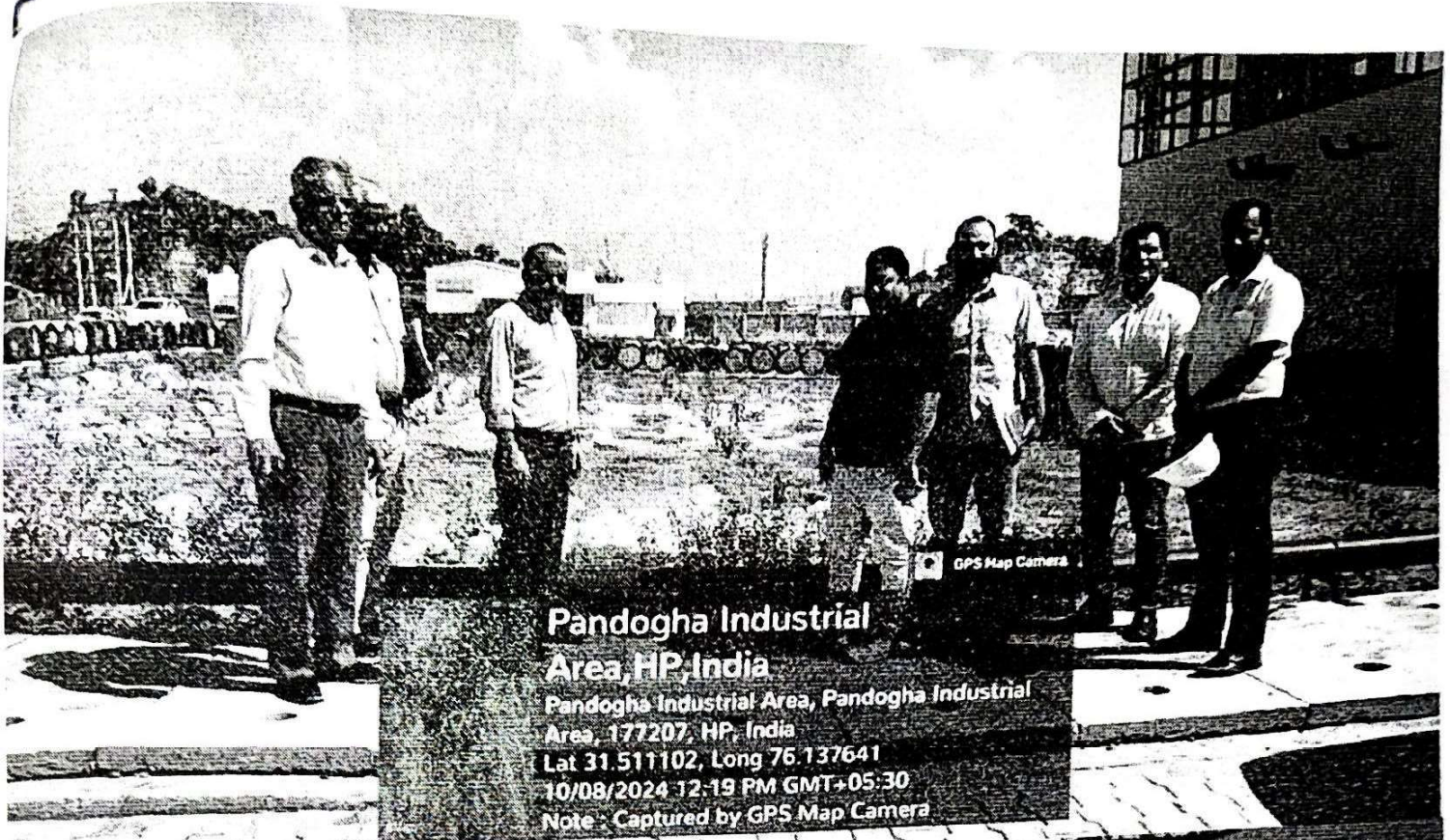
Annex. - VI



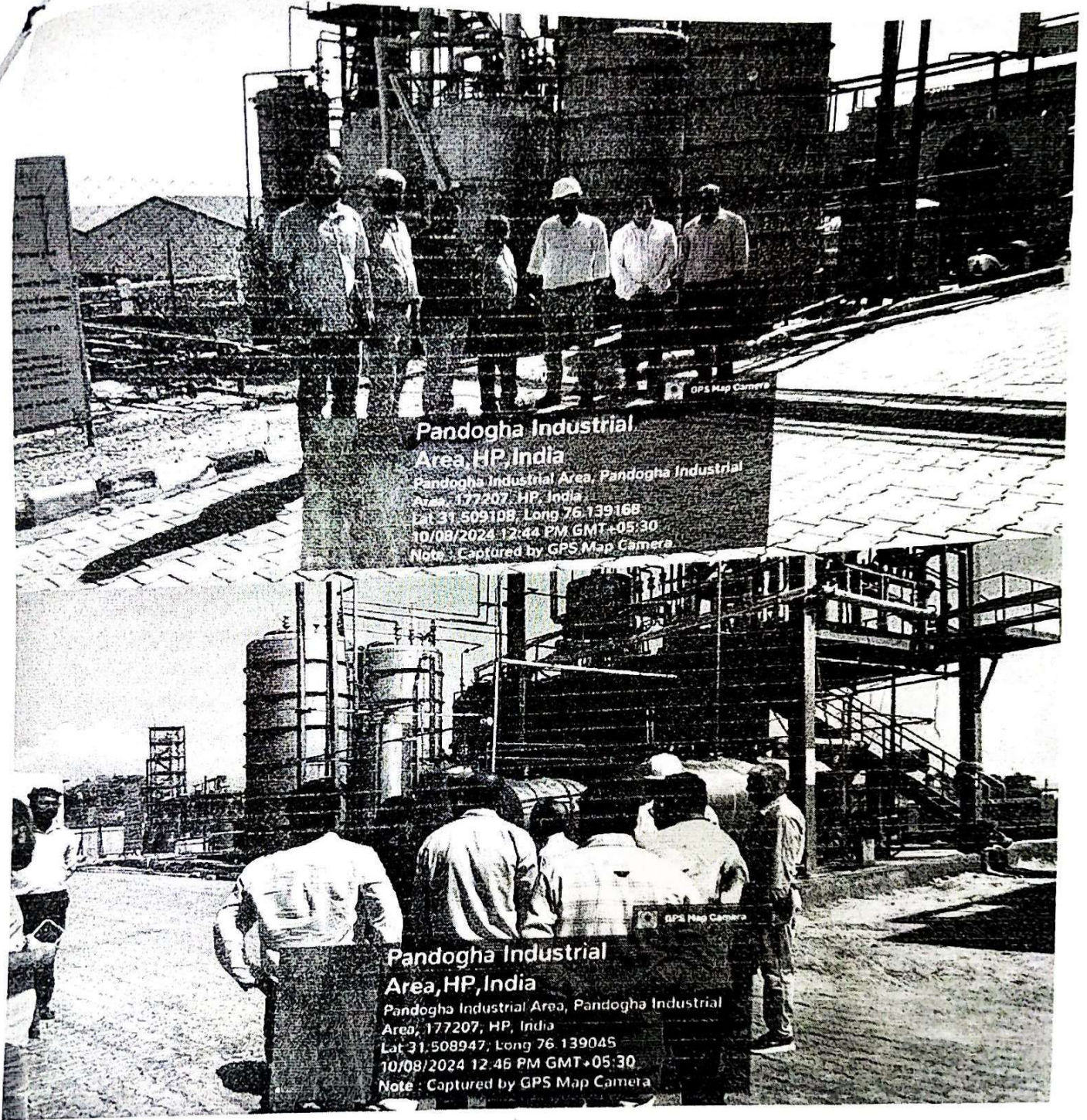
Zero Liquid Discharge, Common Effluent Treatment Plant at M/S IAN Macleod, I. A. Pandoga Distt. Una



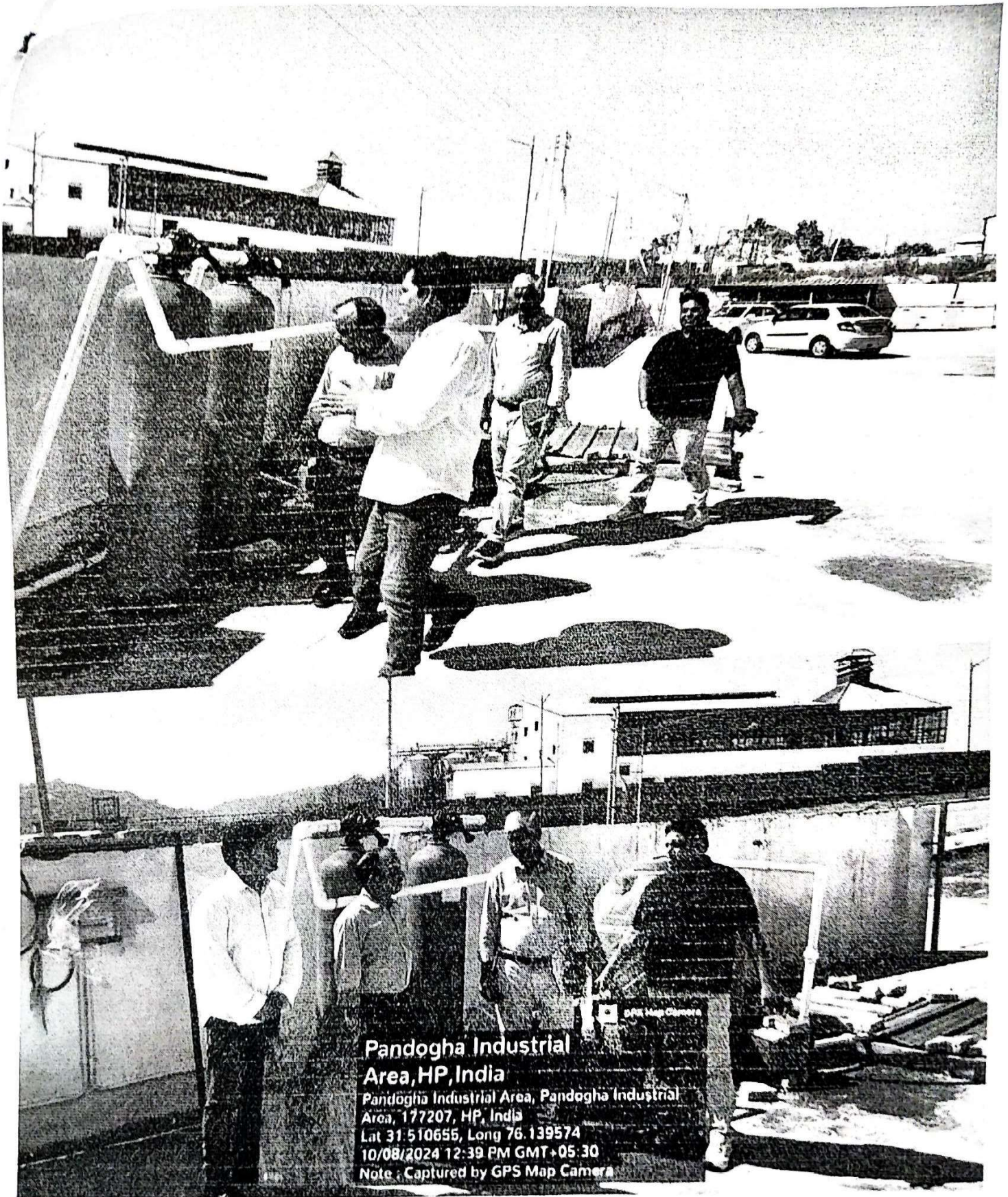
RO Plant at M/S IAN Macleod, I. A. Pandoga Distt. Una.



Tree Plantation at M/S IAN Macleod, I. A. Pandoga Distt. Una



**ETP Plant at M/S Hindustan Farmdirect Ingredients Pvt. Ltd. I.A. Pandoga
Distt Una HP**



ETP Plant at M/S Amba Ji Enterprises I.A. Pandoga Distt. Una HP